

ITEM NO.16 +19 Court 1 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4327/2021

(Arising out of impugned final judgment and order dated 04-03-2021 in WPC No. 2944/2021 passed by the High Court Of Delhi At New Delhi)

BHARAT BIOTECH INTERNATIONAL LTD.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.36908/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.36911/2021-EXEMPTION FROM FILING AFFIDAVIT )

WITH

T.P.(C) No. 560/2021 (XVI-A)

(FOR ADMISSION and IA No.37246/2021-EX-PARTE STAY and IA No.37251/2021-EXEMPTION FROM FILING AFFIDAVIT)

W.P.(C) No. 84/2021 (PIL-W)

(IA No. 38054/2021 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 38051/2021 - INTERVENTION APPLICATION)

T.P.(C) No. 571/2021 (XVI-A)

(FOR ADMISSION and IA No.38113/2021-STAY APPLICATION.)

T.P.(C)No. 696 of 2021

(This T.P. is additional number of T.P.(C)No. 571 of 2021 as per order dated 18.03.2021)

Date : 09-04-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. E. C. Agrawala, AOR

Mr. Amit Khemka, Advocate  
Mr. Rishi Sehgal, AOR

Mr. Harish Salve, Sr. Adv.  
Ms. Malvika Kapila Kalra, AOR  
Mr. Hitesh Jain, Adv.

Ms. Pooja Tidke, Adv.  
Ms. Natabrata Bhattacharya, Adv.  
Ms. Pranav Sarthi, Adv.  
Ms. Nivriti Raniwala, Adv.  
Ms. Mahima Singh, Adv.

For Respondent(s)

Mr. Tushar Mehta, SG  
Mr. Gurmeet Singh Makker, AOR  
Mr. Rajat Nair, Adv.  
Ms. Swati Ghildiyal, Adv.  
Mr. Akshay Amritanshu, Adv.

Mr. E. C. Agrawala, AOR

Mr. Siddharth Bhatnagar, Sr. Adv.  
Mr. Rajinder Singh, AOR  
Ms. Ira Gupta, Adv.

Mr. Gautam Narayan, Adv.  
Ms. Asmita Singh, Adv.  
Ms. Dacchita Shahi, Adv.  
Mr. Adithya Nair, Adv.  
Ms. Ritika Vohra, Adv.

Mr. Chirag M. Shroff, Adv.  
Ms. Abhilasha Bharti, Adv.  
Mr. Sushant Dogra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List the matters after two weeks.

Service be complete in the meantime.

There shall be stay of further proceedings before the  
High Court.

(MADHU BALA)  
AR-CUM-PS

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR